

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- Mac app 32/2024

	Titled	
Sudesh and others	V/s	New India Assurance Co. Ltd & ors
..... Petitioner/Appellant(s)	 Respondent (s)

Notice to the respondent (s): -

2. Sh. Sunil Kumar
S/O Sh. Girdhari Lal,
R/O Village Nandaka,
Purmandal, District Samba
(Owner of the offending vehicle, JK21B-4949)
3. Sh. Dilbagh Singh
S/O Sh. Suneet Singh
R/o Laham, Pallanwala, Jammu
(Driver of the offending vehicle, JK21B-4949)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 04.04.2025 09.00 A.M. or the next working day if 04.04.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 18th day of February, 2025 at Jammu.

(Sandeep Kour)
Registrar Judicial
Registrar (Judl)
High Court of J&K and Ladakh
High Court of J&K
Jammu
J A M M U.
18/02/25

No.:- 1022

Dated:- 19/02/25


Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 177 dated 10-02-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.


(Sandeep Kour)

Registrar Judicial
Registrar (Judl.)
High Court of J&K and Ladakh
High Court of J&K
Jammu
JAMMU.


18/02/25